

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 831 of 2019**

**IN THE MATTER OF:**

**Mr. Amitabh Das Mundhra**

**...Appellant**

**Versus**

**RDC Concrete (India) Pvt. Ltd. & Anr.**

**...Respondents**

**Present:**

**For Appellant :**

**Mr. Soumay Dutt, Mr. S.C. Das and Mr. D.B. Ghosh,  
Advocates**

**O R D E R**

**20.08.2019** As the parties having settled the matter and the Adjudicating Authority has already accepted the same, Mr. Soumay Dutt, learned counsel appearing on behalf of the Appellant submits that he has been instructed by Mr. Samrat Sen Gupta, Advocate to withdraw the appeal in view of the instructions given by the Appellant.

In the facts and circumstances, the appeal stands disposed of as withdrawn.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice A.I.S. Cheema ]  
Member (Judicial)

[ Kanthi Narahari ]  
Member (Technical)

/ns/gc